

MR. DEPUTY-SPEAKER: I have got something to announce to the House. I know your feelings.

I have to inform the House that I have received notices of adjournment motion from Sarvashri Bapusaheb Parulekar, Samar Mukherjee, Jyotirmoy Bosu, R. K. Mhalgi, Ram Vilas Paswan, Harikesh Bahadur, Ramavatar Shastri, Atal Bihari Vajpayee and Satyasadhan Chakraborty regarding—

Reported news of barbarous acts by Bihar Police in which Bihar Police are alleged to have blinded several undertrial persons.

When the Calling Attention notices on the subject were received, the Speaker had immediately referred the matter to the Minister of Home Affairs for ascertaining the factual position in regard to the matter. I have received an interim reply from the Ministry of Home Affairs. A final reply indicating the factual position is yet to be received. As the matter sought to be raised is of wide public importance, a Calling Attention on the subject has been allowed for Monday, 1st December, 1980.

(Interruptions)

श्री धनिक लाल मण्डल (झंझारपुर) : यह केवल आखें फोड़ने की बात है। बौद्ध गया में पुलिस क्या कर रही है, वह मैं बता रहा हूँ। . . . (अवधान) . . .

आप केवल एक मिनट हमारी बात सुन लीजिए . . . (अवधान) . . .

MR. DEPUTY-SPEAKER: You must all kindly co-operate. I have said that on Monday we will have a calling attention.

(Interruptions)

MR. DEPUTY-SPEAKER: Anything said without my permission shall not go on record.

I am sorry to observe that these things are being repeated though I am trying very sincerely to respect the so-called zero hour and do something. But if you act like this, we cannot do anything. I am very sorry.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

(Interruptions)

12.05 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table:

(1) A copy each of the following Notifications Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Sanitary and Water Fittings (Quality Control and Inspection) Rules, 1980, published in Notification No. S.O. 2101 in Gazette of India dated the 23rd August, 1980.

(ii) The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S. O. 2167 in Gazette of India dated the 30th August, 1980.

(iii) The Export of Dried Fish (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S. O. 2168 in Gazette of India dated the 30th August, 1980.

(iv) The Export of Dried Shark Fins and Fish Maws (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S. O. 2169 in Gazette of India dated the 30th August, 1980.

(v) The Export of Coriander (Quality Control and Inspection) Rules, 1980 published in Notification No. S. O. 2213 in Gazette of India dated the 6th September, 1980.

(vi) The Export of Curry Power (Quality Control and Inspection) Rules, 1980 published in Notification No. S. O. 2438 in Gazette of India dated the 20th September, 1980.

(vii) The Export of Aluminium Utensils (Quality Control and Inspection) Rules, 1980, published in Notification No. S. O. 2440 in Gazette of India dated the 20th September, 1980.

(viii) The Export of Electric Motors and Generators (Quality Control and Inspection) Rules, 1980, published in Notification No. S. O. 2554 in Gazette of India dated the 27th September, 1980.

(ix) The Export Inspection Agency (Recruitment) Amendment Rules, 1980 published in Notification No. G.S.R. 1080 in Gazette of India dated the 18th October, 1980.

[Placed in Library. See No. LT—1430/80.]

(2) A copy of Notification No. S. O. 2216 (Hindi and English versions) published in Gazette of India dated the 6th September, 1980 authorising the cement Corporation of India to carry out investigation in Mohinder-garh District, of Haryana under section 18A of Mines and Minerals (Regulation and Development) Act, 1957 with regard to the availability of any mineral, under section 28 of the said Act.

[Placed in Library. See No. LT—1431/80.]

NOTIFICATION re. FIXATION OF MINIMUM PRICES OF WHICH JUTE AND MESTA IS TO SELL IN CALCUTTA, AND REVIEW AND ANNUAL REPORT ETC. OF COTTON CORPORATION OF INDIA LTD., BOMBAY, FOR 1978-79

SHRI BHISHMA NARAIN SINGH:  
I beg also to lay on the Table:—

(1) A copy of Notification No. S.O. 617 (E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1980 regarding fixation of minimum prices at which jute and mesta of different varieties and grades specified in the Schedule to the notification shall be purchased or sold in Calcutta during the season ending with June, 1981 together with corrigendum thereto published in Notification No. S. O. 769 (E) dated the 10th September, 1980 issued under the Jute (Licensing and Control) Order, 1961.

[Placed in Library. See No. LT—1432/80.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1978-79.

(ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT—1433/80.]

AIRCRAFT (FIFTH AMENDMENT) RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the

Table a copy of the Aircraft (Fifth Amendment) Rules, 1980 (Hindi and English versions) published in Notification in Notification No. G. S. R. 883 in Gazette of India dated the 23d August, 1980, under section 14A of the Aircraft Act, 1934 together with an explanatory note.

[Placed in Library. See No. LT—1434|80]

**AGRICULTURAL REFINANCE AND DEVELOPMENT CORPORATION, BOMBAY, AND NOTIFICATION UNDER INCOME-TAX ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1980 along with Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.

[Placed in Library. See No. LT—1435|80.]

(2) A copy of the Income-tax (Eighth Amendment) Rules 1980 (Hindi and English versions) published in Notification No. S. O. 894 (E) in Gazette of India dated the 17th November, 1980, under section 296 of the Income Tax Act, 1961.

[Placed in Library. See No. LT—1436|80.]

12.10 hrs.

**STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE**

SHRI CHANDRAJIT YADAV: (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the re-

commendations contained in chapter I and final replies in respect of Chapter V of Hundred and seventh Report (Sixth Lok Sabha) on Railway operation and earnings.

(2) Statement showing Action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and seventeenth Report (Sixth Lok Sabha) on Railway Expenditure.

12.12 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of subrule (6) of rule 186 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (No. 2) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 24th November, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make the Lok Sabha in regard to the said Bill.”

12.14 hrs.

**PETITION RE NATIONAL HEALTH POLICY RE-ORIENTATION OF MEDICAL EDUCATION, ETC.**

SHRIMATI GEETA MUKHERJEE (Pauskura): I beg to present a petition signed by Dr. Arun Mitra and Shrimati Usha Shrivastawa regarding national health policy, reorientation of medical education, employment of medical graduates, setting up of medical university and more budgetary allocation on health.